

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

CP NO. 115/2004 IN  
OA NO. 1816/2003

This the 28th day of June, 2004

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HON'BLE SH. V.K. MAJOTRA, VICE CHAIRMAN (A)  
HON'BLE SH. KULDIP SINGH, MEMBER (J)

Sh. Iqbal Nath Sharma,  
son of Keshav Ram Sharma,  
R/o 44/8-A, Sadh Nagar (Part-II),  
Palam Enclave,  
New Delhi-110045.

(None).

Versus

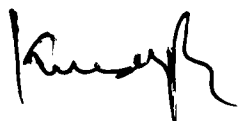
1. Sh. C.D.Sahay,  
Secretary,  
Research & Analysis Wing,  
Cabinet Secretariat,  
Room No.2, Bikaner House Annexe,  
Shahjahan Road,  
New Delhi.
2. Sh. Neeraj Srivastava,  
Joint Secretary (Pers.),  
Research & Analysis Wing,  
Incharge Mechanical Transport,  
Cabinet Secretariat,  
7, Bikaner House Annexe,  
Shahjahan Road,  
New Delhi.

(By Advocate: Sh. Madhav Panikar)

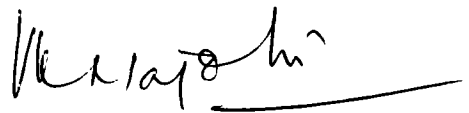
O R D E R (ORAL)

By Sh. Kuldip Singh, Member (J)

Since the Court vide order dated 23.7.2003 has given directions to the respondents to pass a reasoned and speaking order on the medical claim of the applicant within a period of 2 months from the date of receipt of a copy of the order. Respondents in pursuance of the same have passed an order vide Annexure R-2 dated 3.10.2003. Thus, this satisfies the directions given by this Tribunal. CP has no merits and the same is dismissed.



( KULDIP SINGH )  
Member (J)



( V.K. MAJOTRA )  
Vice Chairman (A)

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